

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7050/2021

(Arising out of impugned final judgment and order dated 01-07-2021 in U/S 482/378/407 No.6170/2016 passed by the High Court of Judicature At Allahabad, Lucknow Bench)

ASIF & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No.117318/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.117317/2021 - EXEMPTION FROM FILING O.T.)

Date : 06-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Wajahat Ansari, Adv.
 Ms. Ruby Mohd. Wasim, Adv.
 Mohd. Asim, Adv.
 Mr. Amit Kumar Shukla, Adv.
 Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. Vinod Diwarkar, AAG
 Mr. Adarsh Upadhyay, AOR
 Mr. Harsh Pratap Shahi, Adv.
 Mr. Aman Pathak, Adv.
 Ms. Pallavi Kumari, Adv.
 Mr. B.N. Dubey, Adv.
 Mr. Ankush Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue fresh notice to the unserved respondent, returnable in two weeks.

Dasti service, in addition to ordinary process is permitted.

(ARJUN BISHT)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)